अपने दिल से लगा लेते थे। मैं समझना हूं कानपुर के राजनीतिक जीवन में काफी बड़ा नुकतान हुमा है उन के चले जाने से, बालकृष्य धार्मा नवीन की मृत्यु के बाद, प्यारे लाल अप-बास और नारायण प्रसाद अरोड़ा के बाद बहु एसे व्यक्ति थे जिन की बात हरएक व्यक्ति सुना करता था।

मैं अपनी ओर से और अपने दल की भोर से श्रद्धान्जिल अपित करता हूं और मैं चाहता हूं कि उन के दुखी परिवार को हमारी संवेदना आप भेज दें।

SHRI SEZHIYAN (Kumbakonam): On behalf of my party, I associate myself with the sentiments expressed by you and the Leader of the House. Mr. Mehrotra was a Member of the Third Lok Sabha and he took a very keen interest in the uplift of the depressed and the backward communities of society. He was a very keen Parliame 1-tarian and he endeared himself with all the others who were working here. Once again, I join in the sentiments expressed and I request you to convey our condolences to the bereaved family.

श्री राम रतन शर्मा (बांबा): श्री मह-रोत्रा के निधन से देश का एक महान चिन्तक उठ गया है। मैं अपनी पार्टी जनसंघ की तरफ से उनके शोक संतप्त परिवार को अपनी संवेदना शापके माध्यम से भेजना चाहता हं

SHRI SAMAR GUHA (Contai): Sir, on behalf of my party, I associate myself with the sentiments expressed by you and the other hon. Members on the sad demise of Shri Braj Behari Mehrotra. It only reminds us of the futility of our political ambitions. I request you to convey our condolences to the bereaved family.

MR. SPEAKER: The House will rise for a short while to express its sense of sorrow.

The Members then stood in silence for a short while.

122.

पुरानी रेलवे टिकटें (बक्षिण रेलवे) वेचने के बारे में लोगों की गिरफ्तारी

*941. श्री शिवकुमार शास्त्रीः श्री चम्बूमाल चन्नाकरः

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दक्षिण रेलवे के सतर्कता विभाग ने रेलवे की प्रयुक्त पुरानी टिकटों की तारीखें और नम्बर बदल कर उन्हें फिर से देखने के आरोप में कुछ व्यक्तियों को पकड़ा है; और
- (स) यदि हां, तो उसका संक्षिप्त व्यौरा क्या है भीर इस संबंध में क्या साबधानी बरतने का निश्चय किया गया है ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): (a) The Vigilance Branch of the Southern Railway has recently detected a case of re-use of old ticket. No one actually selling such used and redated tickets has, however, been apprehended so for.

(b) A statement is laid on the Table of the Sabha.

Statement

The Vigilance Branch of Southern Railway received information that Motor Chassis Drivers who used to go from Tatanagar to Madras, Cochin and Bangalore with Motor Chassis, used old tickets for their return journey to Tatanagar by train. The Vigilance Branch of the Railway arranged a watch which ultimately resulted in the detection on 17.4.72 of one such driver travelling from Madras to Tatanagar by Madras-Tatanagar Express on the authority of a ticket that was issued from Cochin to Tatanagar sometime during February, 1972. While the user concerned was handed over to the GRP at Madras Central Station for prosecution, the person who would have sold such a ticket, has not been apprehended so far. The prosecution of the driver, who was apprehended for wins old ticket, is in progress.

4

2. As regards preventive steps, frequent checks are being made by the Vigilance Branch to see whether the tickets are being nipped properly as per extant instructions. The ticket checking staff also watch the running number of the tickets and any ticket out of series is specially scrutinized and investigated. The checking staff also check up the dates of the tickets and scrutinize cases where the dates are not clearly legible. Checks at various levels are also prescribed and all possible preventive measures are taken to deal with mal-practices connected with the tickets.

श्री चन्द्रसाल चन्द्राकरः क्या मंत्री महोदब बनाने का प्रयत्न करेंगे कि भाज कल खास कर के गर्मी के दिनों में रेल में यात्रा करने वालों की संख्या बहुत बढ़ी है इसलिये जिनने टिकट दिये ज ते है अधिकांश टिकटें ट्रैंबॉलग एजेन्ट्स को दे देने के कारण ग्राम जनता के लिये टिकटों की कमी हो जाती है, भीर यह एजेन्ट्स लोग 15, 20६० प्रति टिकट पर अधिक लेते हैं। इस को रोकने के लिये, या उन को टिकट कम देने के सम्बन्ध में, जिस से जनता को सीधे टिकट मिल जायें भीर 15, 20 ६० अधिक प्रति टिकट उन को न देना पड़े, भाप कोई उपाय करने की सोब रहे हैं?

बाध्यक्ष महोबयः प्रश्न तो यूज्ड टिकटों के सम्बन्ध में है।

SHRI K. HANUMANTHAIYA: Sir, this question does not relate to the question put on the agenda, but I may say that the problem is known to me. Even this morning, I was discussing the problem with the appropriate officers of our Ministry. It is a very difficult job to do—detecting those people who make use of these tickets. We are trying to tackle this.

SHRI CHANDULAL CHANDRAR-KAR: The question of misuse of the railway tickets has also arisen. This has also arisen with regard to platform tickets. What is happening these days is that they do not punch them. The same platform tickets can be used so many times through the gatekeepers and others and again these tickets are resold.

Most probably the Government are losing in this. Everywhere this is happening. Will the Minister let me know whether this is going on, and whether the Government knows that the railway platform tickets are resold so many times?

MR, SPEAKER: He has already replied to that question. Ask another question now. (Interruptions) I have not been able to know how this question is different from the other question which he put previously.

SHRI CHANDULAL CHANDRAR-KAR: The Minister is very keen that I should ask a question particularly with regard to the matter arising from the main question on the agenda. The Minister has told us that one person has been held...

MR. SPEAKER: The question says, "...after changing the dates and number thereof,"

भी चन्तूनाल चन्त्राकर: इस में यह बतलाया
गया है कि एक ही आदमी पकड़ा गया है।
प्राज महाराष्ट्र भीर दूसरी जगहों पर टिकटों
का इतना दुरुपयोग होता है जिस का टिकाना
नहीं है, और अभी तक एक ही व्यक्ति पकड़ा गया
है, यह क्या रेलवे अथारिटीज की इनएफिशिएंसी
नहीं है? इतने अधिक आदमी इस का
इस्तेमाल कर रहे हैं और एक ही आदमी अब
तक पकड़ा गया है?

प्रध्यक्त महोदयः माननीय सदस्य तो जर्ने-सिस्ट रहे हैं, उन को कम से कम अपनी बात को क्वेरकन की शक्ल तो देनी चाहिये ? मंत्री महोदय बतलयें कि यह उन की इनएफिझिएंसी है वा नहीं।

SHRI K. HANUMANTHAIYA: That is a matter of opinion; I respect his opinion.

SHRIS, M. BANERJEE: I should like to know from the hon. Minister whether he is aware that the villagers who cannot read the amounts shown in the ticket are generally cheated by such railway tickets, used given to them by some interested persons.

In small stations they are unable to get it verified. Has any arrangement been made to enable them to get it verified? I should like to know whether any arrangement will be made to see that the villagers are able to show their tickets verified through some official sources so that they are not cheated?

Oral Answers

SHRIK. HANUMANTHAIYA: This question does not arise out of the question on the agenda.

SHRI S. M. BANERJEE: Fifty per cent arises out of it.

Misuse of Actual Users Licence

*942. SHRI ANNASAHEB GOTKH-INDE: Will the Minister of FOREIGN TRADE be pleased to state:

- (a) the names and addresses of the firms which had wrongfully utilised the licences, during the year 1971, which they had obtained under the category of Actual Users;
- (b) the number and value of such licences; and
- (c) the action taken or proposed to be taken against these firms?

THE MINISTER OF FOREIGN TRA-DE (SHRI L N. MISHRA): (a) to (c). A statement is laid on the Table of the House.

Statement

During the year 1971, the total number of parties, which were punished under the Imports (Control) Order, 1955, by way of debarment, 393. Information as to how many of these were Actual User Licensees is being collected and will be placed on the Table of the House.

The names of firms against which action is taken under Imports (Control) Order and Exports (Control) Order after investigation. are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences, copies of which are placed in the Lok Sabha Library.

SHRI ANNASAHEB GOTKHINDE: The statement refers to the total number of parties punished under the provisions of a particular order. I have asked the names and addresses of firms who have wrongfully utilised the licences. My submission is that these cases in which parties were punished may be cases relating to the period prior to 1971 and the statement is also silent about the value of licences involved.

SHRI L. N. MISHRA: The names of firms against which action is taken have been published in the weekly bulletin and copies of them are available in Parliament Library. About 1,25,006 licences have been issued to the actual users and the number of prosecutions is about 900; it is less than one per cent.

SHRI ANNAS A HEB GOTKHINDE: I am not insisting about the names, Part (b) of my question refers to the value of such licences which were misused.

SHRI L. N. MISHRA: In the statement, if the Members look at it carefully, the figures have been given. About the value of such misused licences. I should like to collect the information and I shall place it on the Table of the House.

SHRI ANNASAHEB GOTKHINDE : These are important economic offences. it proposed to impose drastic and deterrent punishment in such cases?

SHRI L. N. MISHRA: People are convicted upto two years imprisonment and fine and the minimum period in some cases is six months also.

भी राम सहाय पांदे: जो वस्तुयें आयात होती हैं उन में से बहुत सी ऐसी हैं जिन मे बहुत अलैक मार्केट होती है, जैसे नाइलन यार्न बगैरह है। यह जानते हुए कि इन में बहुत क्यादा ब्लैक मार्केटिंग होती है, आप कोई ऐसी भ्यवस्था या एवेंसी स्वापित करने की बात सोच रहे हैं ताकि सारे का सारा श्रीमियम धरकार को मिले?